

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 19<sup>th</sup> day of July 2021

Original Application No. 330/00481 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Devendra Chaudhary, Member (A)

Prateek Kumar Srivastava, a/a 34 Years, S/o Sri Rajesh Kumar Srivastava, R/o 226/108/2H Patel Nagar, Meerapur, Allahabad.

. . .Applicant

By Adv : Shri Pramod Kumar Srivastava and Shri J.C. Singh

**V E R S U S**

1. Union of India through Secretary, Human Research and Development, Government of India, New Delhi.
2. The Commissioner, Kendriya Vidyalaya Sangathan, Head Quarter, New Delhi.
3. Dy. Commissioner, Kendriya Vidyalaya Sangathan, Regional Office Jabalpur, Madhya Pradesh.
4. Principal, Kendriya Vidyalaya – 1, Yatayat Nagar Reewa Road, Satna, Madhya Pradesh.

. . .Respondents

By Adv: Shri Chakrapani Vatsyayan and Shri N.P. Singh

**O R D E R**

**By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

We have joined this Division Bench online through video conferencing.

2. Shri Pramod Kumar Srivastava, learned counsel for the applicant and Shri Chakrapani Vatsyayan, learned counsel for the respondent No. 1, both are present in Court whereas Shri N.P. Singh, learned counsel for respondent Nos. 2, 3 and 4, is present online through video conferencing.
3. Heard learned counsel for the parties on admission and perused the record available with us in pdf.

4. A preliminary objection has been raised by learned counsel for respondent Shri N.P. Singh, with regard to maintainability of this OA, by submitting that applicant at present is posted at Satna, Madhya Pradesh and the respondents' office is also situated at Jabalpur, Madhya Pradesh, therefore, the OA is not maintainable before CAT Allahabad Bench.

5. On this, the learned counsel for the applicant seeks permission to withdraw this OA with liberty to avail his remedy of filing fresh OA, at Jabalpur Bench of CAT.

6. Learned counsel for the respondents have no objection against this innocuous prayer of learned counsel for the applicant.

7. In view of the above, the prayer made by the learned counsel for the applicant is allowed. The applicant is permitted to withdraw this OA. Accordingly, the present OA is dismissed as withdrawn with liberty to the applicant to file fresh OA at Jabalpur Bench of CAT, if so advised.

8. There is no order as to costs.

9. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

**(Devendra Chaudhary)**  
Member (A)

/pc/

**(Justice Vijay Lakshmi)**  
Member (J)